

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH FRIDAY NEW DELHI
BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI K.N. CHARY, JUDICIAL MEMBER**

**ITA No. 3288/Del/2017
Assessment Year : 2010-11**

MediaTek India Technology Pvt. Ltd., 1568, Church Road, Kashmere Gate, Delhi-110002 (AADCP3023C)	vs	Pr. CIT-6, Room No. 418, C.R. Building, I.P. Estate, New Delhi-110002
(Appellant)		(Respondent)

**Appellant by: None
Respondent by: Shri Saras Kumar, Sr. DR**

ORDER

PER G.S. PANNU, VICE PRESIDENT

The appeal filed by the assessee is directed against the order of Ld. Pr. Commissioner of Income Tax (Appeals)-6, New Delhi dated 30.03.2017 pertaining to the assessment year 2010-11, wherein the learned Pr. CIT, u/s 263 of the Act, has directed the Assessing Officer to reframe the assessment proceedings for fresh examination of deduction claimed u/s 10A of the Income Tax Act by the company.

2. The assessee, vide its communication dated 9th July, 2020, requested for withdrawal of the said appeal.

3. The Ld. Sr. DR did not have any objection for the said request of the AR.

4. We have gone through the request submitted by the Ld. AR and since the Sr. DR does not have any objection, the appeal is allowed to be withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court in the presence of the parties through video conferencing.

Sd/-
(K.N. Chary)
Judicial Member

Sd/-
(G.S. Pannu)
Vice President

Dated: 31st July, 2020
'GS'

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar